

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 124 of 2014 & I.A. No. 222 of 2014

&

Appeal No. 125 of 2014 & I.A. No.223 of 2014

Dated : 15th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 124 of 2014 & I.A. No. 222 of 2014

In the matter of :

Energy Watchdog & Anr.	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

**Counsel for the Appellant(s): Mr. Anil Kumar, Secretary
Counsel for the Respondent(s): Mr. Gaurav Dudeja for R.2**

**Appeal No. 125 of 2014 &
I.A. Nos. 223 & 211 of 2014**

In the matter of

Energy Watchdog & Anr.	Appellant(s)
Versus		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

**Counsel for the Appellant(s): Mr. Anil Kumar, Secretary
Counsel for the Respondent(s): Mr. Gaurav Dudeja for R.2
Mr. Buddy A. Ranganadhan a/w
Mr. Malav Deliwala (Rep.)**

ORDER

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 01.08.2014 after serving copy on the other side.

Post this matter along with Appeal No. 139 of 2014 on
07.08.2014.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson